

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3887
ANSWERED ON:13.12.2000
SPECIAL DUTY ALLOWANCE TO OFFICERS OF GSI
K. ASUNGBA SANGTAM

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether Group A and B officers of the GSI posted in Shillong are not getting Special Duty Allowance;
- (b) if so, the reasons therefor; and
- (c) the corrective steps proposed to be taken in this regard?

Answer

MINISTER OF STATE OF DEPARTMENT OF PERSONNEL AND TRAINING AND DEPARTMENT OF PENSION AND PENSIONERS' WELFARE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SMT. VASUN RAJE)

(a)&(b) : The Group A & B officers who are not eligible for payment of the Special Duty Allowance as per the orders issued by the Ministry of Finance on 12th January, 1996, are not getting Special Duty Allowance.

(c) : Different cases were filed in CAT Bench at Guwahati by the non-entitled officers and these cases have since been disposed of, upholding the orders of the Ministry of Finance and the individual applicants have been apprised of the decision through issuance of speaking orders in most of the cases. A review petition filed in the matter in CAT Guwahati Bench is yet to be disposed of. In view of this, the question of taking any corrective steps does not arise.